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MEASURES OF LENGTH ACT, 1890

3 of 1890

[10th NOVEMBER, 1890]

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An Act to dedare the Imperial Standard Yard for the United Kingdom to be the legal standard Measure of Length in the territories of Mysore. Whereas, it is expedient to declare the imperial standard yard for the United Kingdom to be the legal standard measure of length in the territories of Mysore; His Highness the Maharaja is pleased to enact as follows.-

1. Title, extent and commencement :-

(1) This Act may be called the Measures of Length Act, 1890.

(2) It extends to the whole of the territories of Mysore; and

(3) it shall come into force on such date as the Government of Mysore may, by notification in the Official Gazette, appoint in this behalf.

2. Standard Yard :-

The imperial standard yard for the United Kingdom shall be the legal standard measure of length in the territories of Mysore and be called the standard yard.

3. Measure for determining length of standard yard :-

A copy, approved by His Highness the Maharaja, of the imperial standard for determining the length of the imperial standard yard for the United Kingdom, shall be kept in such place within the limits of the Town of Mysore as His Highness the Maharaja may prescribe and shall be the standard for determining the length of the standard yard.

4. Standard foot and inch :-

One-third part of the standard yard shall be called a standard foot, and one thirty-sixth part of such a yard shall be called a standard inch.

<u>5.</u> Presumption in favour of accuracy of certified measures :-

A ny measure having stamped thereon or affixed thereto a certificate purporting to be made under the authority of the Government of Mysore and stating that the measure is of the length of the standard yard or that a measure marked thereon as a foot or inch is of the length of the standard foot or standard inch as the case may be, shall, when produced before any Court by any public servant having charge of the measure in pursuance of any direction published in the Official Gazette, by order of the Government of Mysore, or by any person acting under the general or special authority of such a public servant, be deemed to be correct until its inaccuracy is proved.

6. Inspection of certified measures by the public :-

A public servant having in pursuance of such a direction charge of such a measure as is mentioned in the last foregoing section shall allow any person to inspect it free of charge at all reasonable times and to compare therewith or with any measure marked thereon any measure which such person may have in his possession.

<u>7.</u> Certified measures to be kept by the District Magistrate :-

There shall be kept by the District Magistrate of each District such certified measures of the standard yard, standard foot and standard inch as are mentioned in Section 5.